

**THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN):** (a) and (b) Yes, Sir. There was spillage of High Speed Diesel from barge "Prem Tista" chartered by Indian Oil Corporation at Barge Jetty No. 1 during the early hours of 31.5.96. Loading of petroleum products at the existing two barge jetties of Haldia Dock Complex is controlled and operated by Indian Oil Corporation (Marketing Division).

(c) No such inquiry was conducted by the Government.

(d) Indian Oil Corporation which is controlling the entire operations at the barge jetty has taken steps for monitoring the loading operations closely from shore to the barge and is also training the personnel undertaking the barge operations.

**बजौरा और भुन्तर के बीच राष्ट्रीय राजमार्ग 21 पर सरकारी जमीन पर नाजायज कब्जे**

1109. श्री महेश्वर सिंह: क्या जल-भूतल परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि कुछ लोगों ने हिमाचल प्रदेश के कुल्लू जिले में राष्ट्रीय राजमार्ग-21 पर बजौरा और भुन्तर के बीच सरकार द्वारा अधिगृहीत भूमि पर नाजायज कब्जे कर लिए हैं;

(ख) यदि हां, तो ऐसे व्यक्तियों के नाम क्या-क्या हैं और कब से उन्होंने नाजायज कब्जे कर रखे हैं; और

(ग) इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं?

**जल-भूतल परिवहन मंत्री (श्री टी.जी. वेंकटरामन):**

(क) सरकार की जानकारी में ऐसा कोई मामला नहीं है।

(ख) और (ग) प्रश्न नहीं उठता।

**Modernisation of Telecommunication Network in Orissa**

1110. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken for the modernisation and expansion of telecommunication network

in Orissa during 8th Five Year Plan so far;

(b) the target set in that regard for 8th Five Year Plan; and

(c) the details of the programme proposed for the expansion and modernisation of telecommunication network in that State during the remaining period of 8th Five Year Plan?

**THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA):** (a) and (b) The targets set for modernisation and expansion of telecom network in Orissa during 8th Five Year Plan (1992—97) as under:—

Achieve fully automatic network by March'94 by replacing all manual exchanges.

Replace life expired and wornout switches as and when their life expires.

Replace all Strowger MAX. III exchanges by electronic exchanges.

Replace all line finder type MAX. II exchange by electronic exchanges.

Replace all life expired and unserviceable transmission systems by digital systems.

Computerise manual trunk services in Cuttack (which is one of the 14 identified locations in India).

Provide a total of 48,9000 telephone connections with net switching capacity addition of 61,574 lines.

The major steps taken during the 8th Five Year Plan for the modernisation and expansion of telecom network in Orissa are as under:

- (i) The telephone exchange network has been made full automatic.
- (ii) Old life expired electromechanical MAX. I exchanges at cities like Bhubaneswar, Roukela, Berhampur, Puri and Balasore have been replaced by electronic exchanges.
- (iii) 237 small and medium electro-mechanical exchanges have been converted to electronic type and no

Strowger MAX-III and MAX-II are in operation now.

- (iv) Life expired and unserviceable transmission systems have been replaced. Digital link to 21 District H.Qs. out of 30 and reliable transmission media like OFC, Digital Microwave and Satellite have been provided to 166 exchanges of which 121 have been covered during the first four years of 8th Plan upto 31-3-96, covering all important stations like District Head Quarters, Sub Divisional Head Quarters, Tehsil, Tourist and Industrial growth centres.
- (v) Cuttack Manual Trunk Exchange has been fully computerised.
- (vi) 654 exchanges out of total 705 exchanges in Orissa have been brought under STD network as on 1.7.96 of which 464 exchanges have been covered during 8th Plan.
- (vii) During the four years of 8th Five Year Plan up to 1.4.96 net switching capacity of 1,10,599 lines have been added and 85,756 DELs have been provided.
- (viii) No. of exchanges increased from 537 to 705.

(c) The programmes proposed for the remaining period of 8th Five Year Plan, that is during '96-97 are as follows:

|                                                    |                                              |
|----------------------------------------------------|----------------------------------------------|
| Net Switching Capacity addition                    | — 33200 Lines.                               |
| Direct Exchange Lines Village Public               | — 27000 Lines.                               |
| Telephones                                         | — 5000 Nos.                                  |
| TAX Capacity                                       | — 5000 Lines                                 |
| Replacement of Electro-mechanical exchanges MAX-I. | — 1 No.<br>(Cuttack Lev-2 Crossbar Exchange) |

### **Border Dispute between Maharashtra and Karnataka**

1111. **SHRI SUSHILKUMAR SAM-BAJIRAO SHINDE:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Maharashtra on November 13, 1995, had requested the Central Government to resolve the long standing border dispute between Maharashtra and Karnataka;

(b) if so, the steps taken in response thereto; and

(c) the respective stands of the two States and the Central Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DÂR): (a) A letter dated October 11, 1995 was received from the Government of Maharashtra forwarding therewith a copy of the Resolution passed by the Maharashtra State Legislative Assembly and the Maharashtra State Legislative Council on August 2, 1995 and August 8, 1995 respectively regarding the boundary dispute between Maharashtra and Karnataka. The Government of India was requested by the State Government to intervene immediately and resolve the long pending dispute on the basis of the principles referred to in the Resolution.

(b) and (c) The boundary dispute between Maharashtra and Karnataka has been pending ever since the reorganisation of States in 1956. The Government of India has appointed the Mahajan Commission to look into this issue, and it gave its recommendations, in 1967, which were accepted by Karnataka in toto, whereas the Government of Maharashtra rejected them. The differences are persisting.

The Government of India is of the view that the dispute has to be resolved primarily by the two State Governments concerned through discussions and mutual accommodation, and it would be glad to render necessary assistance to the State Governments concerned in this regard.